

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, 11th of November, 2021

S.O. 384 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Samba.

S.No	Name of the Officer S/Shri	Designation	Place of Posting
1.	Priyanka Sharma	Naib Tehsildar	Vijaypur
2.	Sandeep Kumar	Naib Tehsildar	Gurha Slathia

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/17/2021-10
Copy to the:-

Dated :- 11-11- 2021

1. Principal Secretary to Government, Revenue Department.-
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. District Magistrate, Samba. This is with reference to his letter No:- DMS/JC/21-22/1390-92 Dated: 08-11-2021
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Khursheed Ahmad Bhat)
Additional Secretary to Government